

(91)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1441/94.

Date of Decision: 28-11-94.

Between:

1. K.Suchakar
2. M.Suresh Babu
3. M.S.Srinivas
4. Sk.Fathuddin.
5. G.Churchill
6. B.Appa Rao.

.. Applicants

and

1. Sr.Divisional Accounts Officer,
S.C.Rly, Vijayawada.

Railnilayam, Secunderabad.

.. Respondents.

Counsel for the Applicants: Mr.V.Rama Rao.

Counsel for the Respondents: Mr. N.R.Devraj, SC for Rlys.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.N.R.Devraj : JUDGE

(92)

DA. 1441 /94

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, V C)

Heard Sri Sarma for Sri V. Rama Rao, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. The OD No.59/94 dated 3-10-1994 of the first respondent to the extent it affects six applicants herein is assailed in this DA.

3. The first applicant herein submitted representation dated 19-10-1994 against the said order. It is stated for the other five applicants that they too submitted similar representations as against the said order.

4. In view of the pleadings and material on record, we feel it just and proper to dispose of this DA by the following order :

R-1 has to dispose the representations ^{including} the objections raised in this DA ^{by} ~~may be~~ ^{as the same} treated as continuation of the above representations, of the applicants as against the impugned order dated 3-10-1994 in accordance with law. If the applicants are going to be aggrieved by the order to be passed by R-1 on consideration of the said representations, they are free to move this Tribunal by way of application under section 19 of the AT Act.

The impugned order dated 3-10-1994 is suspended till one week after the date of communication of the order that is going to be passed by R-1 on consideration of the

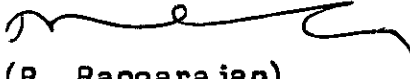
..3.

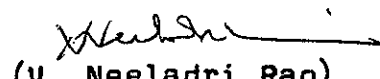
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above representation of the applicant. Ofcourse, if the order to be passed by R-1 will be in favour of the applicant, the suspension can be treated as suspension till the date of the order that is going to be passed by R-1.

5. OA^{is} ordered accordingly at the admission stage.

No costs./


(R. Rangarajan)
Member (Admn)

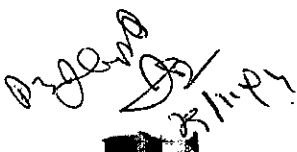

(V. Neeladri Rao)
Vice Chairman

Dated : November 28, 94
Dictated in Open Court


Deputy Registrar(J)CC

1. The Sr. Divisional Accounts Officer,
S.C.Rly, Vijayawada.
2. The General Manager, S.C.Rly,
sk Railnilayam, Secunderabad.
3. One copy to Mr.V.Rama Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm



C.C. by 29/11/94
29/11/94.

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M (ADMIN)

DATED: 28 - 11 - 1994

ORDER/JUDGMENT:

M.A./R.A/C.A.No.

in

O.A.No.

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

pvm

Central Administrative Tribunal
DESPATCH
30 NOV 1994
HYDERABAD BENCH.